

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No.
~~XXXXXX~~

353 OF 1991.

DATE OF DECISION 18.06-1992

Santhosh Kumar

Applicant (s)

C.M. Suresh Babu

Advocate for the Applicant (s)

Versus

Senior Supdt. of Post Offices, Alappuzha and others

Respondent (s)

Mr. N.N. Sugunapalan, SCGSC

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri S.P. Mukerji, Vice Chairman)

In this application dated 4.3.1991 filed under Section 19 of the Administrative Tribunals Act, the applicant who had been working as E.D. Messenger at Punnapra P.O. has prayed that he should be declared to be appointed to that post on a regular basis and that the second respondent be directed to consider him also for regular selection. In accordance with the interim order passed by this Tribunal the applicant also was considered for selection on a regular basis for the aforesaid post. In the selection test one Smt. Henritta was selected and she was appointed to the post on 13.9.91 and the provisional service of the applicant was terminated. Smt. Henrita continued in that post upto

20.4.92 and it appears that she has now relinquished the post. The learned counsel for the respondents stated before us today that on the relinquishment of charge by Smt. Henrita the applicant was re-engaged as a substitute of Smt. Henrita to that post.

2. When the case came up for argument today, the learned counsel for the respondents indicated that in the selection test Smt. Henrita was selected. The applicant obtained third position and therefore, he cannot at present be appointed on a regular basis as a result of that selection.

3. In the circumstances we close this application with the direction that the applicant also should be considered as and when a further selection for regular appointment to the aforesaid post is made and till which time regular appointment is made, the applicant should be continued in the aforesaid post. There will be no order as to costs.


18.6.92.

(N.D.DHARMADAN)
JUDICIAL MEMBER


18.6.92.
(S.P.MUKERJI)
VICE CHAIRMAN

18-06-92

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